



2026:AHC-LKO:12836-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 147 of 2026

Jamuna Prasad

.....Petitioner(s)

Versus

State of U.P. through Prin. Secy. Revenue Deptt.
Lko. and 7 others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashok Narayan Tripathi, Durgesh Kumar Singh
Counsel for Respondent(s)	: Tushar Verma A.C.S.C., Dilip Kumar Pandey

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to secure the environment and punish opposite party no. 8, the elected Gram Pradhan, for alleged arbitrary and illegal cutting of trees and disturbance in the environment over land Gata No. 1937 at Village Panchayat Tikra Sani, Uttar Gaon, Pargana Nigoha, Tehsil Mohanlal Ganj, District Lucknow.
2. Submissions have been made that 360 trees were planted, which have been cut down and, therefore, action be taken against the Village Gram Pradhan.
3. A perusal of the report of Lekhpal indicates that the tree plantation was done, however, no trees were found cut down and that most of the trees either dried or the same were eaten away by the animals and the allegations made in this regard have no basis.
4. Counsel for the petitioner has relied on a certificate issued by the Gram Pradhan regarding the planting of the trees, certain pictures in this regard have been placed on record, however, perusal whereof does not indicate any trees having been cut.
5. Once the case is that the plantation took place during the period 2025-

26 as the trees rather saplings, if any, were planted few months back only, therefore, the claim that the trees have been cut down, cannot be countenanced.

6. Apparently, we do not find any reason to entertain the present PIL, the same is, therefore, **dismissed**.

(Jaspreet Singh,J.) (Arun Bhansali,CJ.)

February 18, 2026

Sandeep/Asheesh